

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1097

ANSWERED ON:01.03.2011

CRIME AGAINST DALITS

Das Gupta Shri Gurudas; Dhruvanarayana Shri R. ;Lingam Shri P.;Panda Shri Prabodh;Sainuji Shri Kowase Marotrao;Tarai Shri Bibhu Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether atrocities against dalits and dalit women are on the rise in the country;
- (b) if so, the total number of such cases reported and the action taken against the accused alongwith the financial assistance provided to the victims during each of the last three years and the current year, Statewise and crime-wise including murder;
- (c) the total number of such cases solved/unsolved and the action taken to solve all the cases during the said period, State-wise;
- (d) whether the Government has any proposal to make amendments in the criminal laws and the SC/ST (Prevention of Atrocities) Act, 1989 to provide speedy trial and justice in such cases; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT)

(a) to (e): As per information provided by National Crime Records Bureau (NCRB), a total number of 29825, 33367 and 33426 cases under different heads of atrocities against Scheduled Castes were reported in the country during 2007, 2008 and 2009 respectively. Gender wise cases of atrocities are not maintained by NCRB except rape cases. The State/UT wise details of number of cases reported, charge-sheeted and convicted; number of persons arrested, chargesheeted and convicted is at Annexure-I. Similar details with regard to crime of murder are at Annexure-II. As per information provided by Ministry of Social Justice & Empowerment (MSJE), the norms for amount of relief as well as phasing of its payment, is available in Schedule to the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) rules, 1995. The same is available at MSJE's website www.socialjustice.nic.in. The statements as provided by MSJE(Annexure-III) indicates the expenditure reportedly incurred by the State Government/UT Administration, towards relief to victims of atrocity under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Schedule Tribes (Prevention of Atrocities) Act, 1989, during the year 2007-08, 2008-09 and 2009-10 respectively